



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक २७]

सोमवार, मे २२, २०२३/ज्येष्ठ १, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Pandharpur Temples (Amendment) Act, 2023 (Mah. Act No. XXV of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2023.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 22nd May 2023).

An Act further to amend the Pandharpur Temples Act, 1973.

Mah. IX
of 1974.

WHEREAS, it is expedient further to amend the Pandharpur Temples Act, 1973, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Pandharpur Temples (Amendment) Act, Short title. 2023.

Amendment
of section
32A of Mah.
IX of 1974.

2. In section 32A of the Pandharpur Temples Act, 1973, after sub-section (4), the following sub-section shall be added, namely :—

Mah. IX
of 1974.

“(5) The term of office of nominated members of the Advisory Council shall be co-terminus with the term of the members, appointed by the State Government, on Shri Vitthal-Rukmini Temples Committee.”.